has accepted most of the recommendation of the Committee and accordingly, the Companies (Amendment) Bill, 2016, was introduced in the Lok Sabha on 16.03.2016.

CSR funds for Clean India Campaign

1781. SHRI HISHEY LACHUNGPA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government intends to take a policy decision wherein 30 per cent of CSR funds from all public sector undertakings and private companies shall be compulsorily spent on Clean India Campaign; and
 - (b) if so, the details in this regard and the status of the proposed decision?

 THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) No, Sir.
 - (b) Does not arise.

Carry forward of unspent CSR obligations

1782. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether there is a flaw in the Companies Act, which does not provide for carry forward of unspent CSR obligations;
- (b) whether Public Sector Undertakings are obliged to carry forward of unspent commitments, while Private Sector has no such obligations; and
- (c) whether these anomalies would be corrected by suitable amendments to the Companies Act?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (c) The Ministry of Corporate Affairs, in its circular dated 12th January, 2016, has clarified that, the Board of the Company is free to decide whether any unspent amount from out of the minimum required CSR expenditure is to be carried forward to the next year. This provision is uniformly applicable to all CSR eligible companies including Public Sector Undertakings under the Companies Act, 2013.

Compliance of SEBI directive on women director

1783. SHRI C.M. RAMESH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether all listed companies have complied with SEBI's directive to appoint at least one women Director on the Board;